

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 318**

New IA-1930/2024, IA-5406/2022

**In**

**IB-711(ND)/2020**

**IN THE MATTER OF:**

M/s. Trans Globe Textiles Limited

.... Petitioner/Applicant

Vs.

Destination Texofab Private Limited

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Liquidator : Mr. Varun Arora Adv.

**ORDER**

**New IA-1930/2024**

The 8<sup>th</sup> Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

**IA disposed of.**

**IA-5406/2022**

In this matter, notices have been issued and served on OC, OL, RoC and Suspended Board of Directors. No one has appeared on behalf of the said parties and filed any report despite due service of notice and several opportunities being granted.

We therefore, direct the Registry to issue E-Notice to the OC, OL, RoC and Suspended Board of Directors and the said parties are directed to file the reply affidavit within one week, failing which, appropriate orders will be passed on the next date of hearing.

List the matter **on 15.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**